

SL. No.14

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/43/95/2024
NAME OF THE COMPANY	Canbank Factors Ltd
NAME OF THE PETITIONER(S)	Vensa Laboratories Pvt Ltd
NAME OF THE RESPONDENT(S)	Mr. K. Raj Gopal Rao
UNDER SECTION	95 of IBC

ORDER

Present: Ld. Counsel Mr. Viswajit from the O/o. Mr. Dishit Bhattacharjee for the Petitioner.

This is a petition filed under Section 95 of Insolvency & Bankruptcy Code, 2016 (IBC) by Financial Creditor. We have heard Ld. Counsel for the Financial Creditor and also perused the records.

The Financial Creditor has proposed the name of Sri. Rajesh Chillale, having Registration number IBBI/IPA-001/IP-P00699/2017-18/11226 as Resolution Professional. Accordingly, Sri. Rajesh Chillale is hereby appointed as RP in this matter. The RP is directed to submit his report under Section 99 of IBC within 10 days.

Petitioner is directed to issue notice to the Respondent and file proof of the same by way of an Affidavit.

Matter is adjourned to 03.06.2024.

SD/-
MEMBER (T)

SD/-
MEMBER (J)